# <u>COURT - I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 19 of 2017 & IA NO. 691 OF 2016 AND APPEAL NO. 20 of 2017 & IA NO. 678 OF 2016

### Dated: 27<sup>th</sup> April, 2017

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

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ANSAL API			Appellant(s)	
Uttar Pradesh Electricity Regulato	Vs. Pradesh Electricity Regulatory Commission & AnrRespondent(s)			
Counsel for the Appellant(s)	:	Ms. Mandakini Gho Ms. Ritika Singhal	osh	
Counsel for the Respondent(s)	:	Mr. Umesh Prasad Mr. C. K.Rai for R.		
		Ms. Alka Agrawal f (In A.No.19/17)	or R-2	
		Mr. Kumar Mihir for (In A.No.20/17)	r R-2	

#### <u>ORDER</u>

Learned counsel for respondent No.2 in Appeal No. 20 of 2017 states that Respondent No.2 does not wish to file any reply. Learned counsel for the State Commissions states that State Commission will file written submissions at the time of hearing of the appeal.

Learned counsel for respondent No.2 in Appeal No. 19 of 2017 states that by mistake she has filed Vakalatnama on behalf of Respondent No.2 in Appeal No. 20 of 2017 and she seeks permission to withdraw the Vakalatnama in Appeal No. 20 of 2017. Permission to withdraw the Vakalatnama is granted.

It is represented that pleadings are complete in these matters. List these matters for hearing on <u>08.08.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt